Non-payment of minimum wages to casual labourers

2667. DR. NAJMA A. HEPTULLA: Will the Minister of CULTURE be pleased to state:

- (a) whether Government has hired casual labourers for working at various centrally protected monuments/sites in the country, if so, the details thereof;
- (b) whether Government has received complaints that these casual labourers are not being paid minimum wages as prescribed by the Labour Commissioner of the concerned States; and
 - (c) if so, the details thereof and the action in this regard?

The MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI KATOCH): (a) Yes, Sir. Details of the hired casual labourers working at various centrally protected monuments/sites in the country, on need basis is placed at Annexure.

(b) and (c) Aurangabad Circle has received a complaint from the Regional Labour Commissioner (Central), Nagpur under Minimum Wages Act, 1948 for less payment of wages to the casual labourers than the Minimum Wages fixed by the Government of India, at the work site at Balapur Fort, District Akola. The allegation is not correct.

Wages to casual labourers working at various centrally protected monuments/sites are paid as per rates prescribed by the Labour Commissioner of the concerned States/ Districts. However, where the nature of work entrusted to the casual workers and regular employees is same, the casual labourers are paid at the rate of 1/30th of the pay at minimum of the relevant pay scale plus dearness allowance for work of 8 hours a day, as per OM of Department of Personnel and Training No. 49014/2/86 Estt.(C) dated 7th June, 1988.

Non-execution of demolition orders

2668. DR. R. LAKSHMANAN: Will the Minister of CULTURE be pleased to state:

- (a) whether it is a fact that 780 notices/demolition orders had been issued under Rule 38(1) and 38(2) of the Ancient Monuments and Archaeological Sites and Remains Rules, 1959;
 - (b) out of this how many demolition orders have been successfully executed;
 - (c) the number of cases in which demolition orders could not be carried out; and
 - (d) the reasons for non-execution of demolition orders?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI KATOCH): (a) A total of 1593 demolition orders have been issued under Rule 38(1) and 38(2) of the Ancient Monuments and Archaeological Sites and Remains 1958 (Amendment and Validation) Act, 2010 and Rules 1959, till date.

- (b) Out of 1593, 29 demolition orders have been successfully executed.
- (c) 1564 demolition orders could not be executed.
- (d) As per the proviso 38(1) of the Ancient Monuments and Archaeological Sites and Remains Rules, 1959, the Central Government may, by order, direct the owner or occupier of an unauthorized building in a prohibited area or in a regulated area or of a building or part thereof which has been constructed in contravention of any of the conditions of a license granted under rule 35 to remove such building or part thereof within a period specified in that order. Under the proviso 38(2) of the said Rules, if the owner or occupier refuses or fails to comply with an order made under sub-rule (1), the Central Government may direct the District Magistrate to cause the building or part thereof to be removed, and the owner or occupier shall be liable to pay the cost of such removal. However, Archaeological Survey of India has made its best efforts to demolish such unauthorized construction with the support of District Administration.

Recommendation of Linguistic Committee to declare Oriya as a Classical language

2669. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of CULTURE be pleased to state:

- (a) how many regional languages have been given Classical language status, and the criteria thereof and the benefits given once a language is recognized as a Classical language;
- (b) whether Linguistic Committee has already recommended Oriya language to be declared as a Classical language, if so, by when Government would approve it; and
- (c) when did the seven literary organizations of Odisha and some MPs of Odisha first apply for declaring Oriya as a Classical language and the time when the first meeting of Linguistic Committee was held?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI KATOCH): (a) Five languages namely, Sanskrit, Tamil, Telugu, Kannada and Malayalam have been given a Classical status.